

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 4696
TO BE ANSWERED ON 30.3.2017

Displaced Persons

4696. SHRIMATI NEELAM SONKER:

Will the Minister of COAL be pleased to state:

- (a) whether the persons displaced due to acquisition of land by Central Coalfields Limited(CCL), which include mostly the Scheduled Castes, Scheduled Tribes and farmers, who have not got any employment are forced to sell coal through local sale or are employed for loading of coal in trucks and if so, the details thereof;
- (b) whether half of the amount of wages of labourers engaged in coal loading is taken by local middlemen, police and officials of CCL; and
- (c) if so, the details thereof and the steps being taken by the Government to provide employment to the displaced persons and to safeguard their interests including saving them from the menace of middlemen etc.?

A N S W E R

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER, NEW AND RENEWABLE ENERGY AND MINES.

(SHRI PIYUSH GOYAL)

(a) to (c): As per the information provided by Coal India Limited, employment under land losers' scheme is a continuous and regular process. All eligible and entitled persons who have lost minimum two acre of land are entitled to one employment, after scrutinizing the employment proposal as per norms and requirement of the project/mine, as per provision of CIL Rehabilitation & Resettlement (R&R) Policy, 2012. Till February, 2017, 6842 employments have been provided by Central Coalfields Limited (CCL) which includes Schedule Castes, Schedule Tribes and farmers. Compensation to land losers is paid regularly and continuously after receiving the claims and checking its authenticity at project / area and headquarters level after getting approval of competent authority in the company. The payment in this regard is made only through account payee cheque. There is no role of middlemen in providing compensation, employment and others resettlement and rehabilitation benefits to the land losers.

Loading of coal in trucks is not being done by CCL. The consumers/purchasers of coal engage local persons / labourers for loading the coal in trucks. Payment of wages is made to them by the coal consumers/purchasers themselves.
